

State vs. unknown
FIR No. 032615/20
PS Mayur Vihar

12.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application for release of vehicle bearing registration no. DL-3SC-X3369 on superdari has been moved by the applicant Darshana.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle be released to the rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638), I am satisfied that this will be an eminently fit case where the above said vehicle can be released to the rightful owner, subject to execution of security bond. Accordingly, let above said vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the same; valuation report and a security bond.

The photographs of the above said vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. Applicant is directed to deposit the original RC to the IO.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/12.01.2021

State vs. unknown
eFIR No. ED-MV-I-000373/20
PS Mayur Vihar

12.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone Redeme Note 7S-4/64 on superdari in favour of applicant Sh. Prasant Panda.

Reply to application is filed by the IO/HC Ravi Kumar. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the mobile can be released to the rightful owner, subject to execution of security bond. Accordingly, let mobile be released to the rightful owner after preparing detailed panchnama; taking photographs of the mobile; valuation report and a security bond.

The photographs of the mobile should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.01.2021

FIR No. 0002/21
PS Gandhi Nagar
State vs. Sushant

12.01.2021

Present : Ld. APP for the State.

Ms. Neeta Goyal, Id. Counsel for applicant / accused.

The present application is dismissed as withdrawn.

File be consigned to record room after due compliance.



(ANSHUL MEHTA)
MM (East)/KKD/Delhi/12.01.2021